

[Mr. Chairman]

ner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1978."

The motion was adopted

(ii) TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to move the following:—

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953 read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shrimati Renuka Devi Barkataki resigned."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953 read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shrimati Renuka Devi Barkataki resigned."

The motion was adopted.

ING TO CPI(M) AND MARXIST
LENINIST BEFORE APPOINTMENT IN
GOVERNMENT SERVICE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, again a very disturbing circular has come in my hands. It is marked 'secret'. The subject written on that is: Infiltration in the State Machinery—Government of Maharashtra, Irrigation Department circular No. MIS-1077/1244-(161)/77-E(3) dated 23rd September, 1977. I will read out the important portions:

"It has been brought to the notice of the State Government that their Ministry of Home Affairs/Grih Mantralaya have observed that the Communist Party of India (Marxist) has mentioned to take an increasing interest in infiltration into the State machinery, particularly, the armed forces and the police."

"The Northern Zonal Committee of the Unity of Centre of Communist Revolutionaries of India (Marxist-Leninist), a Naxalite Organisation also came to notice for directing its cadres to form secret cells in the army and enlist soldiers for a revolutionary struggle."

In the last but one paragraph, it says:

"All the Heads of Department are, therefore directed to note the above observations and to take appropriate preventive and remedial action in the matter at all levels. Further, the acceptance of the prospective candidates should be got discreetly and verified by the police authorities before issue of appointment orders."

"To All Heads of Department, & Officers under Irrigation Department, Mantralaya, Bombay...."

The complete list is before me.

This is a very serious matter because it has been directed against two political parties which have legal existence and are not banned organisations. Therefore, these directions and

14.14 hrs.

MATTERS UNDER RULE 377

- (i) REPORTED CIRCULAR OF MAHARASHTRA GOVERNMENT ABOUT CHARACTER VERIFICATION OF CANDIDATES BELONG-